

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

CP-241/98 in
OA-928/94

New Delhi this the 11th day of March, 1999.

Hon'ble Shri T.N. Bhat, Member (J)
Hon'ble Shri S.P. Biswas, Member (A)

(25)

Mrs. Suman Lata Bhatia,
S/o late Shri Vinod Kumar Bhatia,
R/o B-29, East Uttam Nagar,
New Delhi. Petitioner

(through Shri G.D. Bhandari, advocate)

versus

1. Shri Ajit Kumar,
Secretary, Ministry of Defence,
South Block,
New Delhi.
2. Mrs. Dayal Ray,
Director of Personnel
Air Headquarters,
Vayu Bhawan,
New Delhi.
3. Captain N.K. Verma,
Director of Education,
Ministry of Defence,
R.K. Puram,
New Delhi-66.
4. Wing Commander R.K. Bali,
Commanding Officer,
HQ Western Air Command,
Subroto Park,
New Delhi-10. Respondents

(through Sh. R.N. Singh for Sh. R.V. Sinha, advocate)

ORDER(ORAL)
Hon'ble Shri T.N. Bhat, Member (J)

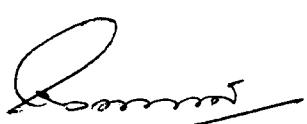
The learned counsel for the petitioner states that he had written to his client but has not received any instructions. In our view, this lends support to the contention of the respondents that the relief already granted by them to the petitioner has satisfied him.

11.3.99.

(26)

2. We have carefully perused the copies of the office orders filed by the respondents and are convinced that there has been substantial compliance ^{with} ~~to~~ the judgement of the Tribunal though there has been some delay in implementation of the judgement. The respondents have given adequate reasons for the delay.

3. For the foregoing reasons, we dispose of the contempt petition by dropping the proceedings. The notices issued to the respondents are discharged.


 (S.P. Biswas)
 Member (A)


 11.3.99.
 (T.N. Bhat)
 Member (J)

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